



2026:AHC:22641

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2694 of 2026

Dileep Kumar Pandey

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

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|---------------------------|---|----------------------------------|
| Counsel for Petitioner(s) | : | Devansh Misra, Vinay Kumar Singh |
| Counsel for Respondent(s) | : | C.S.C.                           |

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**Court No. - 6**

**HON'BLE PRAKASH PADIA, J.**

1. After some arguments counsel for the petitioner confined his prayer only in respect of prayer no.2, which reads as follows :-

*"(ii) issue writ, order or direction in the nature of Mandamus directing the Respondent No. 2 Naib Tehsildar, Sadar, Gorakhpur, District Gorakhpur to decide the preliminary objections dated 22.12.2025 and 17.12.2025 filed by the petitioner in Computerized Case No. T2017053135031785 (titled as 'Braham Gyan Singh Majithia (Deceased) Vs. Saraiya Sugar Mills) under Section 34 of U.P. Revenue Code, 2006 (Annexure-4 to the writ petition);"*

2. The writ petition was duly entertained and learned Standing Counsel appearing on behalf of State was granted time to seek instructions vide order dated January 28, 2026.

3. Sri Sudhanshu Pandey, learned counsel, put up his appearance on behalf of respondent no.3 and argued that almost for the same relief the respondent no.3-Rohini Majithia earlier approached this Court by filing Writ C No.38989 of 2025, which was finally disposed of by this Court vide judgement and order dated December 02, 2025. By the aforesaid judgement respondent no.2 was directed to decide the matter expeditiously and preferably within a period of three months. The order dated 02.12.2025 reads as follows :-

"Heard Sri Yash Pandey, holding brief of Sri Kaushlendra Pratap Singh, learned counsel for the petitioner and Sri Anand Bhaskar Srivastava, learned Standing Counsel appearing for the State-respondents.

The present petition has been filed seeking a direction to the respondent No. 2, the Naib Tehsildar, Tehsil

Sadar, District Gorakhpur to decide Case No. RST/1785/2017 (Sardar Brahma Gyan Singh Majithia vs. Saraiya Sugar Factory), under Section 35 of the U.P. Revenue Code, 2006, within a stipulated time period.

Counsel for the State-respondents submits that pursuant to previous order dated 17.11.2025 instructions dated 22.11.2025 has been received from the respondent no.2 indicating therein that the next date fixed in the case is 26.11.2025 and efforts would be made for its early disposal.

Having regard to the aforesaid, the present petition is disposed of with an observation that the court/authority concerned would make an endeavor to conclude the proceedings of the case, which is stated to be pending before it, preferably within a period of three months, without granting any unnecessary adjournments to either of the parties, provided there is no other legal impediment."

4. It is informed by counsel for the petitioner that the judgment in the matter has already been reserved on 12.01.2026.

5. This fact is also clear from perusal of the instructions dated 02.02.2026 placed before this Court under signatures of respondent no.2-Naib Tehsildar, Sadar, Gorakhpur.

6. Heard learned counsel for the parties and perused the records.

7. In view of the facts as narrated above, since the judgement has already been reserved in the aforesaid case, no further order is required to be passed as prayed for by way of prayer no.2, which is quoted above.

8. Needless to say that respondent no.2 will deliver the judgement in the aforesaid case expeditiously.

9. With the aforesaid observations, present writ petition is disposed of.

**(Prakash Padia,J.)**

**February 2, 2026**

Pramod Tripathi